#### WRITTEN ANSWERS TO QUES-TIONS

# STATEMENT OF GOVERNOR, R.B.I. RE-GARDING COOPERATIVE BANKS

♦468. SHRI BABUBHAI M. CHINA!: Will the Minister of FINANCE be pleased to state:

(a) whether th<sub>e</sub> attention of Government has been drawn to a statement by the Governor, Reserve Bank of India made on 10th October, 1964 while inaugurating the Maharashtra Cooperative Banks Association that co-operative banks should be brought under a sense of common discipline with th<sub>e</sub> rest ctf the banking system; and

(b) if so, what action Government have taken in this regard?

THE MINISTER OF PLANNING AND MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) Yes.

(b) The provisions of the Banking Companies Act, 1949 relating to the control of the business of banking and certain allied provisions of the Reserve Bank of India Act are proposed to be extended to cooperative banks.

# LINKING OF GANGES AND CAUVERI RIVERS

\*470. SHRI T. V. ANANDAN: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there is any proposal under Government's consideration to link the river Ganges with the river Cauveri in the South in the Fourth Fiv<sub>e</sub> Year Plan; and

(b) if the details thereof?

THE MINISTER OF IRRIGATION 1 AND POWER (DR. K. L. RAO): (a) Wo, Sir.

(b) Does not arise,

### ALL INDIA NON-GAZETTED AUDIT AND ACCOUNTS ASSOCIATION

f SHRI NIREN GHOSH: \*471. *-I* >3hri M. BASAVA-| PUNNAIAH:

Will the Minister of FINANCE b'e pleased to refer to the reply given to Unstarred Question No. 398 in the Rajya Sabha on the 16th September, 1964, and state:

(a) whether the AU India Non-Gazetted Audit and Accounts Asso ciation has been restored recognition by the Comptroller and Auditor Gene ral of India; and

(fo) if the answer to part (a) above be in the negative, the reasons therefor?

THE MTNISTER OF PLANNING (SHRI B. R. BHAGAT): (a) No, Sir.

(b) The Central Cviil Services (Re cognition of Service Associations) Rules, 1959 under which such recognition could be restored have become in operative because of a judgement of the Supreme Court in October, 1962. Revised Rules have still to be framed and issued.

#### INCENTIVES FOR STERILIZATION

\*474. SHRI NIRANJAN SINGH: Will the Minister of HEALTH foe pleased to state:

(a) whether some State Governments have sought Central Government's assistance to implement the scheme ctf incentives for sterilization )perations; and

(b) if so, what decision has been aken in the matter?

THE MINISTER or HEALTH (DR. IUSHILA NAYAR): (a) Yes, Sir.

(b) The Government of India have iken the following decisions:

 Medical Services for sterilization should be made available <sup>rre</sup>? <sup>of an</sup>y <sup>char</sup>Se to